

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 102
IB-392(ND)/2024

IN THE MATTER OF:

Mr. Raj Tomar

.... Petitioner/Applicant

Vs.

Punjab National Bank

.... Respondent

Order under Section 94 of the Insolvency and Bankruptcy Code, 2016.

Order delivered on 12.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Applicant : CS Gaurav Joshi

For Respondent :

ORDER

This application has been filed by Mr. Raj Tomar under Section 94 of the Insolvency and Bankruptcy Code, 2016 for an amount of Rs. 3,95,07,555.46/-.

The Applicant has placed on record the Deed of Guarantee and notice issued under section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.

The Applicant has proposed the name of Mr. Hans Raj Bhogra having registration No. IBBI/IPA-003/ICAI-N-00389/2021-2022/13940 to be appointed as the Resolution Professional.

Having regard to the facts and circumstances of the case, we direct that Mr. Hans Raj Bhogra be appointed as the Resolution Professional and direct the Resolution Professional to submit the report in terms of Section 99 of the Code, 2016.

It is needless to mention that interim moratorium has kicked in, in terms of Section 96 of the IBC.

List the matter **on 08.08.2024.**

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

ANAND DUBEY

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)